

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 15 OF 2025 / EZ**

Harihar Samal & Anr. ...Appellant

VERSUS

State of Odisha & Others ...Respondents

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By the Respondent No.3

Kolkata

Date:

Through

Papiya Banerjee Bihani

Smt Papiya Banerjee Bihani,
Advocates for the Respondent No.3
(State Pollution Control Board, Odisha)
e-mail: pbanerjeebihani@gmail.com

X

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO ON-71/2009
PH - 9437627119 (M)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTER ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 15 OF 2025 / EZ

Harihar Samal & Anr. ...Appellant

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State of Odisha & Others ...Respondents

09 SEP 2025

AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA,
RESPONDENT NO.3.

I, Smt. Uma Nanduri, IFS, wife of Sri Prem Kumar Jha,
IFS aged around 58 years, at present working as Member
Secretary, State Pollution Control Board, having my office at
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O.
Nayapalli, Bhubaneswar, Dist - Khurda, Odisha-751012, do
hereby solemnly affirm and state as under:

- 1. That I am the Member Secretary of the Respondent No.3
Board and, as such, am well-acquainted with the facts and



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circumstances with the case and competent to swear this affidavit.

2. That this OA was filed by the applicants seeking a direction to the R-3 Board to revoke the consent to operate until the R-13 unit is fully compliant of the consent to operate conditions as well as environment pollution control measures. A further prayer has also been made for issuance of direction to evict the R-13 from the forest land in question and to remove the solid waste dumped outside its premises and stabilise the active dump site to assess the quantity of illegal extraction of water from Kishindha Nallah and audit water requirement of the R-13 unit and its sources of extraction.

3. That the Hon'ble Tribunal while adjudicating this OA vide their order dtd.05.02.2025 at para-29 has been pleased to constitute a fact finding committee comprising of the following members:

a. Senior Scientist, MoEF&CC, Integrated Regional Office, Bhubaneswar;



MANJULA KUMAR PRADHAN
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- b. Senior Scientist, Central Pollution Control Board,
- c. Senior Scientist, Odisha State Pollution Control Board
- d. District Collector, Dhenkanal or his representative not below the rank of Additional District Magistrate.

The Hon'ble Tribunal has further directed the committee to inspect the site in question and submit its report with regard to the allegation on affidavit. The District Collector, Dhenkanal (R-2) has been declared as the Nodal Agency for all logistic purposes and for filing the report of the committee on affidavit.

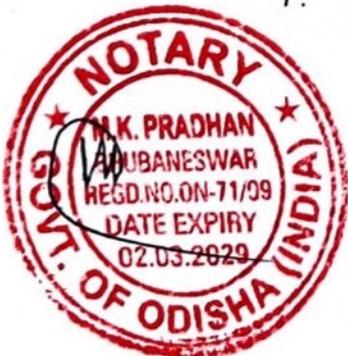
4. That after receipt of the copy of OA along with the copy of order dtd.05.02.2025 the R-3 Board has nominated the Regional Officer, Angul to represent the Board in the committee constituted by the Hon'ble Tribunal and intimated the same to the Collector & DM, Dhenkanal vide Board's letter No.3031 dtd.14.02.2025 with copy to the Regional Officer, Angul for information and necessary



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action. A copy of the letter No.3031 dtd.14.02.2025 is annexed to this affidavit and marked as ANNEXURE-R3/1.

5. That the committee has inspected the site on dtd.06.03.2025 and the report has been submitted through an affidavit dtd.18.03.2025 duly sworn by Tahasildar, Odapada on behalf of the R-1, R-2 & R-6. The said affidavit has been taken note of by the Hon'ble Tribunal in their order dtd.13.05.2025 read with 30.07.2025.
6. That in the affidavit dtd.18.03.2025 filed on behalf of R-1, 2 & 6, the report of the committee has been annexed as Annexure-A. The R-3 Board has no further comments over and above the facts, which has been dealt in the affidavit dtd.18.03.2025 referred above read with the observation contained in the committee report at Annexure-A at this stage.
7. That further, it is humbly submitted that in the meantime, the R-3 Board has renewed the consent to operate in favour of the R-13 vide consent order No 6928 dt.31.03.2025 which is valid upto 31.03.2027 so also

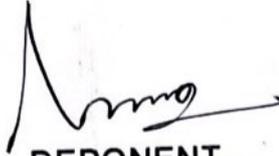


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renewed the authorisation under the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 vide Authorisation Order No.9198 dtd.09.05.2025 valid up to 31.03.2027. Copy of the consent order dtd.31.03.2025 and authorisation order dtd.09.05.2025 are annexed to this affidavit and marked as ANNEXURE – R3/2 and ANNEXURE – R3/3 respectively.

8. That the Respondent No.3 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
9. That the annexures annexed to the present affidavit are true and correct copies of their originals.
10. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.




DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar.

X

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH-9437627119 (M)

[Handwritten signature]
9/25

VERIFICATION:

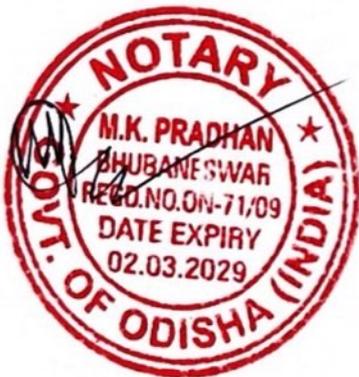
I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 9th September, 2025.

[Handwritten signature]
DEPONENT

Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

SWORN BEFORE ME



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH-9437627119 (M)

[Handwritten signature]
9/25



STATE POLLUTION CONTROL BOARD, ODISHA

(DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA)
Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,
Bhubaneswar - 751 012, INDIA

EPABX: 2561909/2562847
Tel: 2562822, 2560955
Email: Paribesh1@ospcboard.org
Website: www.ospcboard.org

No. 3031
VII - L - Misc - 1181

Date: 14-2-25

E-mail / Speed Post

To
The Collector & District Magistrate
Dhenkanal.

Sub: OA no.15/2025/EZ - Harihar Samal & Another v. State of Odisha & Others.

Sir,

The Hon'ble NGT, Kolkata while adjudicating the OA regarding continuous air pollution and water pollution caused by private respondent Sponge Iron Unit vide their order dtd.5.2.2025 has been pleased to constitute a committee comprising of the following members.

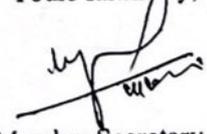
1. Senior Scientist, MoEF&CC, Integrated Regional Office, Bhubaneswar.
2. Senior Scientist, Central Pollution Control Board,
3. Senior Scientist, Odisha State Pollution Control Board,
4. District Collector, Dhenkanal, or his representative not below the rank of Additional District Magistrate,

The committee has also been directed to inspect the site in question and submit its report within four weeks on affidavit with regard to the allegation made. The District Collector, Dhenkanal shall be the Nodal Agency for all logistic purposes and for filing the report of the committee on affidavit. The case is posted to 19.3.2025.

Er. R.K.Ekka, Sr. Env. Engineer and Regional Officer, Angul (Mob-9437221216) has been nominated to represent the Board in the committee constituted by the Hon'ble Tribunal. Copy of the order dtd.5.2.2025 and copy of OA are enclosed for your information and necessary action.

Encl: As above.

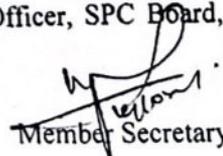
Yours faithfully,

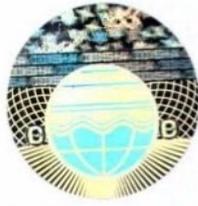

Member Secretary

Memo No. 3032 / Date: 14-2-25

Speed Post / E-mail

Copy along with copy of enclosure forwarded to the Regional Officer, SPC Board, Angul for information and necessary action.
Encl: As above.


Member Secretary



CONSENT ORDER

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STATE POLLUTION CONTROL BOARD, ODISHA

(DEPT., OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA)

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone-2561909/ EPABX : 2561909/2562847

E-mail: cto17category@ospcboard.org Website: www.ospcboard.org

CONSENT ORDERNo. 6928 /IND-I-CON-5339Dt. 31.03.2025Speed Post/E-mail

Sub: Consent for Existing / New operation of the plant under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref : Your online application ID No. 6063708, Dt. 09.01.2025 and submission of online documents on 20.01.2025.

Consent is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to:

Name of the Industry: **M/s. Rimjhim Ispat Limited****(Formerly M/s BRG Iron & Steel CO.(P) Ltd.)**Name of the Occupier & Designation; **Sri Rajeev Goel, Director.**Address: **Vill- Kuranti, PO-Kusupanga, Dist- Dhenkanal- 759 122.**This consent order is valid for the period from **01.04.2025 to 31.03.2027.**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured:

Sl.No.	Product/Facilities	Quantity
01.	Ferro Alloys Plant	2×9 MVA
02.	Steel Melting Shop (SMS)	
	i) Induction Furnace	2×20 T/H + 2×7 T/H
	ii) Electric Arc Furnace (EAF)	1×25 Ton/H
	iii) AOD Converter	2×35 Ton/H
	iv) Ladle Refinery Furnace	1×35 Ton/H
	v) Continuous Casting Machine (2 nos.)	--
	vi) Oxygen Plant	400 m ³ /hour
03	Cold Rolling Mill (CRM)	2,40,000 TPA
04	Hot Rolling Mill (HRM)	7,90,000 TPA
	i) M.S. Plates	3,78,000 TPA



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ii) S.S. Plates	72,000 TPA
iii) Mild Steel Coil	1,00,000 TPA
iv) Stainless Steel Coil	2,40,000 TPA

B. Discharge permitted through the following outlet subject to the standard:

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge	Prescribed standard					
				pH	TSS (mg/l)	O&G (mg/l)	BOD (mg/l)	COD (mg/l)	Fe (mg/l)
1	Cooling water	To be completely recycled	No discharge	--	--	---	---	---	--
2	Treated effluent of ETP	To be reused	No discharge	5.5 to 9.0	100	10	30	250	03
3	Surface runoff water	To be treated in settling tanks	Kisinda Nallah	5.5 to 9.0	100	10	30	250	03
4	Domestic effluent shall be treated in STP	Shall be reused for gardening	--	pH - 6.5-9.0, BOD - less than 30mg/l, TSS - less than 100mg/l and Fecal Coliform (FC) MPN/100ml<1000					

C. Emission permitted through the following stack subject to the prescribed standard:

Chimney / Stack No.	Description of Stack	Stack height (m)	Quantity of emission (Nm ³ /hr)	Prescribed Standard mg/Nm ³
				PM
1.	Stack attached to bag filter of			
	SMS (EAF, LRF, IF)	30	2x1,40,000	100
2.	Stack attached to Cold Rolling Mill (CRM)			
	Re-Generation Furnace -I	30	--	100
	Re-Generation Furnace -II	30	--	100
	Re-Generation Furnace -III	30	--	100
	Acid Plant -I	30	--	100
	Acid Plant -II	30	--	100
	Acid Plant -III	30	--	100
	Oil Fired Boiler of CRM	36	--	100
3.	Stack attached to GCP of FAP	40	1,40,000	100
4.	Stack attached to Hot Rolling Mill			



CONSENT ORDER

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	Walking Beam Furnace –I	56	--	100
	Walking Beam Furnace –II	30	--	100
	Rotary Hearth Furnace	30	--	100
	Short Blasting Furnace	30	---	100
	Pickling Plant	30	--	100

D. Disposal of solid waste permitted in the following manner:

Sl.No.	Type of Solid waste	Quantity generated	Quantity to be reused on site	Quantity to be reused off site	Quantity disposed off	Description of disposal site.
1.	SMS Slag	30,000 TPA	--	--	30,000 TPA	To be used in Road Construction / Dumping in the designated site
2.	Slag of the Ferro Alloys Plant	--	--	--	--	To be reused / dumped at the designated solid waste dump site.
3.	ETP & Pickling Plant Sludges	110 TPA	--	--	110 TPA	To be stored in a MS Tank and disposed off in the TSDF.

E. GENERAL CONDITIONS FOR ALL UNITS:

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.



CONSENT ORDER

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12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
 13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
 14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
 15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
 16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
 17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
 18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
 19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
 20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
 21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
 22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
 23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
 24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
 25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
 26. No control equipment or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
 27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to the meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
 28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
 29. There shall not be any fugitive or episodal discharge from the premises.
 30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
 31. The applicant shall keep the premises of the industrial plant and air pollution control equipment clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipment, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
 32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
 33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
 34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipment collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
 35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate
-



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- which may percolate into ground water or carried away with storm run-off.
- ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
 40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
 41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
 42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged therein. (if applicable)
 43. The industry shall comply to the conditions stipulated in CTE order issued by Odisha State Pollution Control Board and conditions stipulated in Environmental Clearances issued by MoEF, Govt of India.
 44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
 45. In case the consent fee is revised upward or the fees paid is found to be inadequate for any reason during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
 46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyze the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
 2. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a) Performance / progress of the treatment plant.
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.
 3. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
-



CONSENT ORDER

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4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.
7. All employees of the industry including officers, staff, workers, contract workers involved in operation/maintenance/ supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. The report on the activities along with details and photographs shall be submitted to the Board on annual basis by end of June for previous financial year.
8. ISO auditing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis.
9. The environmental cell shall be established and upgraded effectively to guide, monitor the pollution control and environmental protection activities inside the industries on day-to-day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns, compliances are submitted to the Board in due time.
10. Adequate numbers of scientific / technical persons having qualification in environmental engineering/ environmental science from recognized institution/ university must be engaged or appointed along with other interdisciplinary qualified persons to effectively implement and monitor different areas of environment management and regulatory compliances including air pollution control, water pollution control, online monitoring, real time data transmission, management of solid waste, hazardous waste, E-waste, plastic waste etc. The Head of the environmental cell should be a senior level official, who will directly report to the plant head to ensure that environmental management is performed effectively to ensure compliance to the environmental norms on priority basis.
11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone/ Gas cleaning plant/ Fume treatment plant/ ETP/STP/Flow meters (treated effluent recycling) shall be collected online on real time basis adopting IOT and shall be displayed in a dashboard in the control room of the plant with facility for data storage facility and generate monthly report for reference. The energy management of pollution control devices should be practiced for self-monitoring and record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emission.
12. The post EIA monitoring schedule should be strictly followed for different parameters around the plant for the units is covered under EIA notification. The industry shall also conduct noise level study in the core zone and buffer zone of the industry and submit 6 monthly report to the Board.

F. SPECIAL CONDITIONS:

AIR POLLUTION CONTROL:

1. All the air pollution control devices like Bag filters installed at various process units shall be maintained, operated efficiently and continuously so that particulate matter emission from the stack shall meet the prescribed standard of the Board as indicated in 'Table-C'. The industry shall ensure continuous and effective operation of all the APC devices through preventive maintenance.
2. All the potential fugitive dust generating areas of all the process units shall be covered with the adequate suction points. Fume generated from the induction furnaces shall be collected through adequately designed swiveling hoods. Fumes generated from the EAF, LRF and AOD converters shall be collected through



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- adequately designed hooding systems. The collected dust / fumes shall be treated in the GCPs / Bag filters/ Scrubbers.
3. Fume extraction – cum – treatment system installed at the pickling line of Cold Rolling Mill (CRM)/ Hot Rolling Mill (HRM) shall be operated effectively and continuously to meet the prescribed standards of the Board indicated in 'Table –C'.
 4. All the online continuous ambient air quality monitoring stations (CAAQMS) shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
 5. The installed HD IP camera shall be operated continuously so that video streaming shows in server of the Board on interruptedly.
 6. The industry shall strictly follow the guidelines for continuous Emission Monitoring Systems dtd. August, 2018 for PM and other gaseous pollutants.
 7. The industry shall ensure tamper-proof real-time transmission of online monitoring data to the server of CPCB and SPCB and maintain the health of the analyzers and data connectivity through valid AMC.
 8. The Pneumatic Dust Handling system installed at the hoppers of all the bag filters shall be operated continuously and effectively so that no fugitive dust nuisance is created.
 9. Telescopic chute shall be installed at the bottom of hoppers/silo wherever applicable to prevent emission of fugitive dust during material transfer/unloading.
 10. Material storage area of the plant and approach roads shall be covered with adequate sprinkling facility. The water sprinkling system shall be kept operational all the time to avoid any fugitive dust nuisance.
 11. Dust suppression facilities by provision of adequate water sprinkling shall be made at the active dumping area and roads to prevent dust nuisance in the area.
 12. The industry shall comply with all the stipulations contained in the Gazette Notification of Govt. of India vide No. 155, dtd. 31.03.2012 (copy enclosed). For emission standard, the details of 'Table-C' of this order is applicable.
 13. Accumulation of dust and other solid waste in the work zone and non-dumping areas inside the factory premises shall be avoided. The work zone shall be properly cleaned either manually or mechanically every day and the dust so collected shall be disposed off in the designated dump site.
 14. The approach roads and all the internal roads shall be fully concreted / blacktopped. All the roads shall be cleaned periodically to avoid accumulation of dust. Adequate sprinkling facility, preferably by fixed water sprinklers shall be provided alongside all the internal roads to prevent generation of fugitive dust during vehicular movement.
 15. The unit shall get the performance evaluation study of all major air pollution control devices especially in Blast Furnace, Steel Melting/Making Shop, Pellet Plant, Sinter
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Plant, Coke Ovens, DRI section preferably by M/s MECON, a public sector enterprise or nationally reputed engineering consulting agencies who has technical expertise in steel sector and submit report to the Board

16. Online analyzers for measuring flow, temperature and velocity of flue gas shall be installed at the stacks and integrated with online CEMS data.
17. D.G. sets should be acoustically enclosed with anti-vibration measures and equipped with A.M.F. (Auto Mains Failure Device) for auto changeover of power supply from grid to D.G. in the event of power failure. The AMF Panel should preferably be PLC (Programmable Logic Control) based. Dedicated D.G. sets of adequate capacity shall be installed to ensure adequate standby power supply to run all pollution control devices of the plant in the event of power failure.
18. Unit shall provide sign board at main entrance gate of siding clearly displaying Name and Address of The Depot, Name of the occupier, Type of siding, stock quantity on daily basis, validity of CTO of SPCB and Mining license.
19. The ambient air quality shall conform to the National Ambient Air Quality standard as per the notification of MoEF dated 16 Nov 2009 (Annexed).

WATER POLLUTION CONTROL

1. Under no circumstances there shall be discharge of any effluent to outside the factory premises. Water used for cooling purposes shall be fully recycled. Water used in various processes shall be suitably treated and recycled in those processes.
 2. Wastewater generated from the pickling lines of Hot Rolling Mill and Cold Rolling Mill shall be treated in adequately designed ETP and the treated water shall be reused. Care shall be taken to avoid spillage of the pickling acids. Non acidic effluent generated from both these units shall also be suitably treated and reused.
 3. Wastewater generated from raw water treatment system and back wash of filtration plant shall be properly treated and taken to guard pond and reused.
 4. The industry shall explore to adopt chemical free automated self -maintained electrolysis system for removal of scale, corrosion, bio-film from cooling towers and automated tube cleaning system for heat exchangers and condensers with remote access and alarm system wherever applicable for conservation of water and energy to reduce wastewater generation and increase plant efficiency.
 5. The runoff water from the whole factory premises including solid waste dumping area shall be collected through dedicated garland drains and shall be adequately treated by a series of settling tanks of appropriate capacity so as to meet the prescribed standard of the Board before discharge to outside / reused.
 6. The unit shall operate mechanical wheel washing system with treatment facilities for recycling of wash water at the exit gate for washing of tyre of vehicles.
 7. Dumping of solid waste shall be made at designated locations in a systematic manner with proper engineering applications by providing proper slope, angle, berms, height, toe wall, retaining wall and road network. The active dumping area shall be kept at minimum. The exhausted dump area shall be technically reclaimed
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- by spreading a layer of soil with proper compaction and consolidation. Biological reclamation of the same shall be made by planting saplings of appropriate species. Adequate provision for watering of plants and protection of trees shall be made.
8. Flow meter and level sensors with telemetry system should be installed in the bore wells as stipulated by Central Ground Water Authority/ Water Resources Department.
 9. The industry shall conduct surface run off management study and develop rain water harvesting structures and surface runoff treatment systems inside the premises.
 10. The industry shall have adequate space at point of time for waste disposal at least for a period of next two years. Before using any new patch of land / site for solid waste dumping, the industry shall obtain prior consent to establish of the Board.
 11. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts / Rules and fulfillment of required procedural formalities.

G. ADDITIONAL CONDITIONS:

1. The unit shall complete remaining portion of the concreting work of approach and internal roads by 30.06.2025.
2. The unit shall complete concreting of work zone area around bag filter of SMS, Lime feeding area and remaining internal road in SMS area by 30.06.2025.
3. The unit shall complete concreting approach road connecting to plant and NH-55 & road connecting to unit-1 & 3 by 30.06.2025.
4. The unit shall provide tube settler/clarifier for treatment of surface runoff and all internal drain shall be connected to this SRTS by 31.05.2025
5. Air pollution control system shall be installed by 30.08.2025 to control fugitive dust emission through rooftop & stack of Induction Furnaces.
6. The unit shall provide safe access and platform at the Stack to facilitate stack emission monitoring by 30.04.2025
7. The industry shall stop discharging of STP treated water into Kisinda jhor.
8. The industry shall install water meter at the intake point of water reservoir for record of daily consumption of water.
9. The industry shall carryout massive plantation in available vacant space at all three units
10. The unit shall abide by the Fuel Policy of Govt. of Odisha.

The occupier must comply with the conditions stipulated in section A, B, C, D, E F & G to keep this consent order valid.

To,

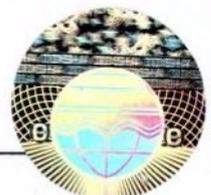
**The Director,
M/s. Rimjhim Ispat Limited
At- Kurunti, PO- Kusupanga,
Dist- Dhenkanal – 759 122**

Encl : As above

[Handwritten Signature]
31/3/2024
MEMBER SECRETARY

STATE POLLUTION CONTROL BOARD, ODISHA

[Handwritten Signature]





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Memo No. 6929 /Dt. 31-03-2025 /

Copy forwarded to the :

- i) Regional Officer, State Pollution Control Board, Angul
- ii) District Collector, Dhenkanal
- iii) D.F.O, Dhenkanal
- iv) Director of Mines, Odisha, Bhubaneswar
- v) Director Factories & Boiler, Bhubaneswar
- vi) Consent Register / HWM Cell, Bhubaneswar

CHIEF ENV. ENGINEER
STATE POLLUTION CONTROL BOARD, ODISHA



CONSENT ORDER

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General Standards for discharge of environment pollutants PART-A:EFFLUENTS

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5 ^o C above the receiving water temperature	-----	-----	Shall not exceed 5 ^o C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20 ^o C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



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17.	Cardmium (as Cd) mg/1 max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phennolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



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PART-B- NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annul *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

**STATE POLLUTION CONTROL BOARD, ODISHA**

[FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII

Bhubaneswar - 751012, INDIA

FORM 2

[See rule 6(2)]

**RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD,
ODISHA TO THE OCCUPIER UNDER HAZARDOUS AND OTHER WASTES
(MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016**

1. Number of authorization: **IND-IV-HW-1043/ 9198** and date of issue: **09-05-2025**
2. Reference of application (No. and date): **6134710, dtd. 31-01-2025/ 24-03-2025.**
3. **M/s Rimjhim Ispat Limited (Formerly M/s BRG Iron and Steel Co. Pvt. Limited)** is hereby granted an authorization based on the signed inspection report for generation, storage, transport, reuse, recycling, recovery, preprocessing, co-processing, utilization, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated **Vill - Kurunti, Po - Kuspanga, Dist - Dhenkanal, Odisha.**

Details of Authorization

Sl. No.	Category of Hazardous Waste as per the Schedules I, II and III of these Rules	Waste Description	Quantity	Authorized Mode of Disposal or Recycling or utilization or Co-processing, etc.
1.	Schedule - I Stream - 5.1	Used Oil	8.5 KL/A	Storage in containers over impervious floor under well ventilated covered shed followed by disposal through Actual Users authorized by SPCB, Odisha.
2.	Schedule - I Stream - 5.2	Waste/ Residue Containing Oil	1.5 T/A	Storage in impervious pits / containers over impervious floor under well ventilated covered shed followed by Co-processing in Cement Kiln authorized by SPCB, Odisha / disposal in Authorized Hazardous Waste Incinerator / Common Hazardous Waste Treatment Storage Disposal Facility (CHWTSDF).

Sl. No.	Category of Hazardous Waste as per the Schedules I, II and III of these Rules	Waste Description	Quantity	Authorized Mode of Disposal or Recycling or utilization or Co-processing etc.
3.	Schedule - I Stream - 13.2	Sludge from Acid Recovery Unit	13.5 T/A	Storage on impervious concreted platform under well ventilated covered shed followed by In-house Recycling / disposal through Actual Users authorized by SPCB, Odisha/ Co-processing in Cement Kiln authorized by SPCB, Odisha / disposal in CHWTSDF
4.	Schedule - I Stream - 35.3	Chemical Sludge From Waste Water Treatment Plant	40 T/A	Storage on impervious concreted platform under well ventilated covered shed followed by In-house Recycling / disposal through Actual Users authorized by SPCB, Odisha/ Co-processing in Cement Kiln authorized by SPCB, Odisha /disposal in CHWTSDF.
5.	Schedule - II	Ferro Silicate And Alloys	0.9 T/A	Storage on impervious concreted platform under well ventilated covered shed followed by In-house Recycling / disposal through Actual Users authorized by SPCB, Odisha/ Co-processing in Cement Kiln authorized by SPCB, Odisha /disposal in CHWTSDF.

- (1) The authorization shall be valid up to **31-03-2027**.
- (2) The authorization is subject to the following general and specific conditions.

A. General Conditions of authorisation:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire, etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty". Any accident in this respect shall be intimated to the Board immediately.
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its cleanup operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by 30th day of June of every year for the preceding period from April to March.

B. Specific Conditions:

1. Authorization granted herewith does not relieve you in complying with other provision laid down under Water (PCP) Act, 1974, Air (PCP) Act, 1981 and Environment (Protection) Act, 1986, and the Rules made there under.
2. This authorization is subject to statutory and other clearances from Govt. of Odisha and / or Govt. of India as and when applicable.
3. In case the quantity of generation of hazardous Waste exceeds the Authorized quantity, the industry / mine shall apply for amendment of Authorization order.
4. The industry / mine shall strictly comply to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments made thereafter.
5. Annual returns in Form - 4 (See Rules- 6 (5), 13 (8), 16 (6) & 20 (2)) shall be submitted to the Board for the financial year by 30th June of every year. It shall contain the detail quantities of generation, storage and disposal of different type of hazardous wastes such as recyclable, incinerable, land disposable.

6. Steps shall be taken for reduction and prevention of the hazardous waste generated or for recycling or reuse.
7. Environmental Information with respect to Air, Water, Hazardous Waste and Hazardous Chemicals shall be displayed at the main gate for public view.
8. The transport of the hazardous and other waste shall be in accordance with the provisions of the Rule, 2016 and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard.
9. The occupier shall provide the transporter with the relevant information in **Form 9**, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per **Form 8**.
10. In case of transportation of hazardous waste and other wastes for recycling or utilization including co-processing to outside the state, the sender shall intimate both the State Pollution Control Boards before handing over the waste to the transporter.
11. Manifest system (Movement document) shall be strictly followed as per Rule-19 and to be submitted to this office as per the Rule. The industry / mine shall check the authenticity of the way bill of the transport vehicle to ensure supply of hazardous waste to the authorized destination.
12. The hazardous waste shall be sold if required only to Actual User having valid authorization from the State Pollution Control Board, Odisha and concerned SPC Board. Details of such wastes shall be entered in the passbook issued by respective SPCB.
13. All the hazardous waste shall be stored in impervious pits / containers / floors under cover shed with adequate capacity having spill containment facility. The spilled hazardous waste shall be re-collected and stored in impervious pits / containers / floors under cover shed prior to sale / disposal.
14. The schedule of hazardous waste and the quantity as specified shall only be disposed off as per the stipulation prescribed in this authorisation.
15. This authorization does not permit you to either receive and process or generate hazardous waste in case validity of Consent to Operate of your industry / mine ceases. However you can carry out handling, storage, treatment, transport and disposal of hazardous waste and other wastes generated previously during such period to avoid accumulation of hazardous waste.
16. The industry / mine shall store the accumulated hazardous waste for a period not exceeding 90 days and shall dispose as per the stipulation prescribed in this authorisation order. In case, generation of any category of Hazardous Waste is less than 10 T/A, then such waste can be stored up to a period of 180 days before disposal. In case of any violation, authorization granted shall be suspended / cancelled.

17. The industry / mine shall apply for renewal of authorization in Form-1, 120 days before expiry of this authorization order enclosing Annual Return in Form-4, Manifest copies in Form-10 and compliance to the conditions stipulated in this order along with adequate processing fees.
18. In case of transportation of hazardous and other waste, the responsibility of safe transport shall be either of the sender or the receiver whosoever arranges the transport and has the necessary authorization for transport from the concerned State Pollution Control Board. This responsibility should be clearly indicated in the manifest.
19. Hazardous Wastes having calorific value of more than 2500 Kcal/Kg shall not be landfilled. It can only be disposed through authorized actual users or incinerated in authorized Hazardous Waste incinerator or co-processing in authorized cement kiln.
20. The industry / mine shall follow On-site and Off-site Emergency plan during all activities involving hazardous wastes to avert accidents, fire and other environmental damages.
21. The industry / mine shall follow all safety protocols during handling, transportation and disposal of hazardous wastes.
22. The industry shall register on National Hazardous Wastes Tracking System (NHWTS) Portal of CPCB to manage the manifest, daily records of quantity generated, disposed, etc. of hazardous and other wastes.

To

**The Director,
M/s Rimjhim Ispat Limited
(Formerly M/s BRG Iron & Steel Co. (P) Ltd.)
At - Kurunti, PO- Kuspanga,
Dist - Dhenkanal, Odisha - 759122**

[Signature]
Member Secretary 9/5/25

Memo No. 9199Dt. 09-05-2025

Copy to the

1. Collector & District Magistrate, **Dhenkanal**.
2. Director, Factories & Boilers, Odisha, **Bhubaneswar**.
3. Regional Officer, State Pollution Control Board, Odisha, **Angul**.
4. Guard file.

[Signature]
Additional Chief Environmental Engineer

o/c